(TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE-EXTRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI FINANCE (ACCOUNTS) DEPARTMENT DELHI SACHIVALAYA, I.P. ESTATE, NEW DELHI-110002

No. F.3(57)/Fin(T&E)/2005-06/893 kha

Dated : 30.11.2005

NOTIFICATION

No. F.3(57)/Fin(T&E)/2005-06/ - Whereas the Lt. Governor of the National Capital Territory of Delhi is of the opinion that it is expedient in the interest of general public so to do.

Now, therefore, in exercise of the powers conferred by sub-section (12) of section 16 of the Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005), (hereinafter referred to as "the Act"), the Lt. Governor of National Capital Territory of Delhi, subject to the conditions specified in column (3) against the classes of dealers specified in column (1) of the Table below, and other general conditions as prescribed in the notification, hereby, provides for the composition of tax payable by the said dealers as specified in column (2) of the said Table, namely:-

00	(2)	(3)
dealer engaged cent		
of the nature of the Civil opti Construction i.e. pay construction, und electrification, scha fitting out, mak improvement or the repair of any pure building or and complex, duri residential or peri commercial, whi	at of the ire nover if dealer ing to tax der this eme kes all chases I the sales ing the iod for ich mposition opted hin Delhi	 The dealer shall - (a) not be eligible for making purchases, within Delhi, from a person who is not registered under the Act except in the case of goods specified in the First Schedule; (b) not be eligible to claim tax credit under section 9, 14 and 15 of the Act; (c) not calculate his net tax under section 11 of the Act; (d) not collect any amount by way of tax under the Act; (e) not be entitled to issue 'Tax Invoices'; (f) continue to retain the original copies of all tax invoices and all retail invoices for all his purchases and copies of all retail invoices issued by him in respect of his sales as required under section 48 of the Act;

TABLE

	1	
road or such other similar activities as may be specified by the Commi- ssioner from time to time.	(ii) Four per cent of the entire turnover on account of works contracts executed in Delhi if the dealer is engaged in procuring goods from any place outside Delhi or in supplying goods to any place outside Delhi.	 (g) not make interstate purchases of the material on the strength of his registration certificate or declaration Forms/certificates i.e. C Form, D Form, E-I Form, E-II Form and 'F' Form, for the purpose of utilising it in the execution of works contracts; and (h) not import or procure goods from outside the country. (2) Where the dealer has made any payment to a sub-contractor for the execution of works contract whether wholly or partly, and the sub-contractor has also opted to pay tax under this scheme, the dealer shall issue a certificate to such sub-contractor, in Form CC 01 appended to this notification and such sub-contractor shall be eligible to reduce his turnover liable to be taxed under this scheme by the amount mentioned in the said certificate by enclosing it with his return. Such amount shall not constitute part of the field 3 of DVAT 17 for such sub-contractors in respect of the turnover covered by the certificate. (3) The application for opting this scheme shall be in Form WC 01 appended to this notification and the option once exercised shall be valid for a period of three consecutive years. (4) The dealer applying for a fresh registration can opt for this scheme by filing an application in Form WC 01 appended to this notification along with their registration application in Form WC 01 appended to this notification along with their registration application in Form WC 01 appended to this notification along with their registration application in Form WC 01 appended to this notification along with their registration application in Form WC 01 appended to this notification along with their registration application in Form WC 01 appended to this notification within a period of thirty days - (i) from the first day of the year with effect from which composition is opted, or (ii) from the day of the notification of this

	case the scheme is opted for g period of the year 2005-06.
(5)(a) The deale	er shall pay tax at the rates
	section 4 of the Act on the
	ck of goods, held by him on
	with effect from which the
dealer opts	to pay tax under this
scheme, wh	nere such stock has been
purchased w	vithin Delhi or purchased on
	the registration certificate
	on Forms or certificates in
the course o	f interstate trade.
(b) The dealer	shall reverse the input tax
	ned on the capital goods
	three years immediately
· · ·	he first day with effect from
	ealer opts to pay tax under
this scheme.	
	shall furnish, along with his
	for opting the scheme, the
	ich opening stock and such
· · ·	ls, as mentioned in (a) and
	n Form SS 01 appended to ation and the proof of
	tax in DVAT 20.
	b has opted for this scheme option only from the 1 st day
	ing year by filing an
	form WC 02 appended to
	within a period of thirty
	first day of the following
year.	
	dealing in works contracts
	ate works contracts shall
-	cation to the contractee
	to deduct tax at the
	f composition amount (i.e.
	four per cent, as the case
	s the tax payable under the
	wo per cent as provided in
sub-section (1) of	f section 36A.
Note - Private c	contract for the purpose of
	ontract undertaken for any

 person other than - (1) the Central Government; or the State Government or their departments or their undertakings or their cooperative societies and (2) a company registered under the Companies Act, 1956 (1 of 1956). (8) The dealer shall not be eligible to discharge his tax liability under the Act in
accordance with the provisions of sub- section (4) of section 105.

<u>General conditions</u> : (1) All the provisions of the Act and the rules made thereunder which are not contrary to this scheme shall apply to every dealer opting to pay tax under the scheme.

(2) The tax period for the dealers opting to pay tax under this scheme shall be a quarter unless otherwise prescribed by the Commissioner for a dealer or class of dealers.

(3) A dealer who has opted to pay tax under this scheme and has defaulted to furnish the returns for two consecutive tax periods shall cease to remain a composition dealer with effect from the first day of the period immediately next to the tax period in respect of which the default has been committed.

(4) In case a dealer has opted for this scheme but has failed to comply with the conditions specified therein or who, at any later stage, is found not eligible for having opted the scheme, all the provisions of the Act including the liability to pay tax at the rate specified in section 4, along with interest due for delay, if any, shall apply *mutatis mutandi* as if the dealer has never opted for the composition scheme and the amount deposited by such dealer as the composition amount, if any, shall stand forfeited.

This notification shall come into force with immediate effect.

(Dr. Pooja Gupta) Dy. Secretary, Finance (T&E)

F.3(57)/Fin(T&E)/2005-06/896 kha

Dated 30.11.2005

Copy forwarded for information and necessary action to:-

- 1. The Pr. Secretary (GAD), Govt. of NCT of Delhi with one spare copy for its publication in Delhi Gazette Part-IV (extraordinary) in today's date.
- 2. The Secretary, Govt. of India, Ministry of Home Affairs, North Block, New Delhi.

- 3. The Secretary, Govt. of India, Ministry of Finance, Deptt. of Revenue, Jeevan Deep Building, New Delhi.
- 4. The Secretary to Finance Minister, GNCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 5. The Pr. Secretary (Finance), GNCT of Delhi, Delhi Sachivalaya, I.P Estate, New Delhi.
- 6. The Commissioner, Value Added Tax, Bikri Kar Bhawan, I.P. Estate, New Delhi.
- 7. The Deputy Secretary (L&J), GNCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 8. The Registrar, Sales Tax Appellate Tribunal, Bikri Kar Bhawan, I.P. Estate, New Delhi.
- 9. VAT Officer (Policy), Department of Trade and Taxes, Govt. of NCT of Delhi, New Delhi.
- 10. Guard File.

(Dr. Pooja Gupta) Dy. Secretary, Finance (T&E)

Department of Trade and Taxes Government of NCT of Delhi

Form WC 01

[See notification under section 16(12)] (PART-A)

section (12) of section 16 during the year 2005-06

Application Form for opting Composition by an eligible works contractor in respect of scheme as notified by Government under sub-

1. TIN								· [Ward	l No	. [
2. Full Name of Applicant Dealer												
3. Full Address of Dealer												
4. Year with effect from which com	posit	ion s	chei	ne is	s soi	ıght*	:]-		

* hereinafter referred to as "current year"

5 . Applicable rate of composit	ion amount**	-	% urnover		of	-	% nover
** please tick in the appropriate	e box						
6. Turnover in the preceding y	ear (Rs.)					
7. Estimated Turnover in the c	urrent year (Rs)					
8. Tax Payable on	Description	*	Т	ax Pa	yable	(Rs.)	
(i) Opening Stock held on the first day with effect from	(i) Trading Stock						
which scheme is being opted	(Iii) Raw material						
(ii) Capital Goods (in	(iii) Packaging Mat	erial					
respect of which ITC has been claimed in preceding	(iv) Finished Good	8					
three years, which is to be	(v) Capital Goods						
reversed)		Total					

(* Please complete Part B)

9. Details of Tax paid	Description									
calculated as per (7) above	(i) Amount of tax paid* (Rs.)									
	(iii) Date of Deposit			/			/			
		Ċ	ld		m	m		уу	уу	
	(iii) Challan No. if any									

(* Please attach original challan / proof of deposit)

Name and signature of applicant / authorized signatory

10. Verification	
I/We	
Signature of Authorised Signatory	
Place	

Date							
	Day	Mo	onth		Ye	ear	

Department of Trade and Taxes Government of NCT of Delhi

Form WC 01

[See notification under section 16(12)]

(PART-B)

Details of the Stock held on the first day [i.e. on _____(date)] of the period for which the composition is sought

(i) Details of Trading Stock

	Rate wise details of the Trading Stock	Purchase Value (Rs.)					e	Fair Market Value* (Rs.)							Tax Payable (Rs.)								
Α	Goods taxable at 1%																						
В	Goods taxable at 4%																						
С	Goods taxable at 12.5%																						
D	Goods taxable at 20%								C	Carr	y to	o fie	eld										
Е	Total						(7)(i) of part A																

(* As at opening day of the period for which is being opted)

(ii) Details of Raw Material

	Rate wise details of the Raw Material	ł	Purchase Value (Rs.)					9		ark (R			ole						
Α	Goods taxable at 1%																		
В	Goods taxable at 4%																		
С	Goods taxable at 12.5%																		
D	Goods taxable at 20%]		arry									
Е	Total								(7)(ii) of part A					♠					

(* As at opening day of the period for which is being opted)

(iii) Details of Packaging Material.

	Rate wise details of the Packaging Material	ł	Purchase Value (Rs.)					:		Fai Val											
Α	Goods taxable at 1%			Ì								Ì	Ĺ					Ì	Ĺ		
В	Goods taxable at 4%																				
С	Goods taxable at 12.5%												L								
D	Goods taxable at 20%								Carı	y to	fie	ld									
Е	Total					(7	(7)(iii) of part A														
								`	· · ·	<i>,</i>	1		F								1

(* As at opening day of the period for which is being opted)

(iv) Details of Finished Goods

	Rate wise details of the Finished Goods	F	Pur	ase Rs	Va .)	alue	9				Ma e*				Т	Pa Rs	yat .)	ole	
Α	Goods taxable at 1%																		
В	Goods taxable at 4%																		
С	Goods taxable at 12.5%						l						_						
D	Goods taxable at 20%								rry										
Е	Total						((7)	iv)	of p	part	A	E						

(* As at opening day of the period for which is being opted)

(v) Details of Capital Goods

	Rate wise details of the Capital goods	F	Pur	cha (l	ise Rs.	aluo	e				Ma le*				coi	ise	qu	enc	e ii e c IT(of
Α	Goods taxable at 1%																			
В	Goods taxable at 4%																			
С	Goods taxable at 12.5%												4							
D	Goods taxable at 20%							Ca												
Е	Total							(7)(v) (of p	oart	A								

(* As at opening day of the period for which is being opted)

Name and signature of applicant / authorized signatory

V. Verification				
I/We	hereby	solemnly	affirm	and
declare that the information given hereinabove is true and	l correct	to the bes	st of my	/our
knowledge and belief and nothing has been concealed theref	rom.			

Signature of Authorised Signatory Full Name *(first name, middle, surname)* Designation

Place				
			· · · · · · · · · · · · · · · · · · ·	_
Date				
	Day	Month	Year	

Department of Trade and Taxes Government of NCT of Delhi

Form WC 02

[See notification under section 16(12)] (PART-A)

Application Form for withdrawing from Composition by a works contractor in respect of scheme as notified by Government under subsection (12) of section 16 during the year 2005-06

1. TIN					\	Ward	l No		
2. Full Name of Applicant Dealer									
3. Full Address of Dealer									

4. Year with effect from which withdrawal from composition scheme is sought*]-		
* hereinafter referred to as "current year"		_	 	

5. Turnover in the preceding year	(Rs.)			

6. Reasons for withdrawal from	
composition scheme	

7. Total value of Opening stock of goods held as on 1 st	Description*		Va	lue	(R	s.)		
April of the year from which	(i) Trading Stock							
withdrawal is sought	(ii) Raw Material							
withdrawar is sought	(iii) Packaging Material							
	(iv) Finished Goods							
	Total							

(* Please complete Part B)

Name and signature of applicant / authorized signatory

8. Verification	
I/We hereby solemnly affirm	1
and declare that the information given hereinabove is true and correct to the best of my/our	
knowledge and belief and nothing has been concealed therefrom.	l

Signature of Authorised Signatory Full Name *(first name, middle, surname)* Designation

Place											
				-			_				
Date											
	Day	Mont	h		Y	ear					

Department of Trade and Taxes Government of NCT of Delhi

Form WC 02

[See notification under section 16(12)] (PART B)

Details of opening stock held on the 1st April of the year from which the composition is withdrawn

(i) Details of Trading Stock

	Rate wise details of the Trading Stock]	Pur		se Rs.	Valı)	ue		 arke (Rs.	-
А	Goods taxable at 1%									
В	Goods taxable at 4%									
С	Goods taxable at 12.5%									
D	Goods taxable at 20%			y to						
Е	Total	(7	7)(i)	of p	part	А				

(* As at opening day of the period for which is being opted)

(ii) Details of Raw material

	Rate wise details of the Raw material		Purchase Value (Rs.)							Fair Market Value* (Rs.)						
Α	Goods taxable at 1%															
В	Goods taxable at 4%															
С	Goods taxable at 12.5%	┍┻														
D	Goods taxable at 20%		Carry to field													
Е	Total	(7)(ii) of part A			E											

(* As at opening day of the period for which is being opted)

(iii) Details of Packaging materials

	Rate wise details of the Packaging matrials		Pui		ase Rs.		ılue	e	Fair Market Value* (Rs.)						
Α	Goods taxable at 1%														
В	Goods taxable at 4%														
С	Goods taxable at 12.5%														
D	Goods taxable at 20%	Carry to field													
Е	Total	(7)(iii) of part A			E			Ĩ							

(iv) Details of Finished Goods

	Rate wise details of the Trading Stock		Pui		ase Rs	• Va .)	alu	e	Fair Market Value* (Rs.)					
Α	Goods taxable at 1%													
В	Goods taxable at 4%													
С	Goods taxable at 12.5%													
D	Goods taxable at 20%		Carry to field											
Е	Total	Carry to field (7)(iv) of part A				•								

Name and signature of applicant / authorized signatory

V. Verification				
I/We	hereby	solemnly	affirm	and
declare that the information given hereinabove is true and	correct	to the bes	st of my	/our
knowledge and belief and nothing has been concealed theref	rom.			

Signature of Authorised Signatory	_
Full Name (first name, middle, surname)	_
Designation	_

Month

Day

Place											
Date											

Department of Trade and Taxes Government of NCT of Delhi

Year

Form SS 01

[See notification under section 16(12)]

Statement of opening stock held on the first day of the period for which composition is to be opted

- 1. TIN
- 2. Full Name of Business
- 3. Total Value of the Stock as on first day of the period for which composition scheme is to be opted
- 4. Details of Stock purchases (as per Table below)
- <u>Table</u>

S.No.	Description of goods	Quantity	Purchase Value

* The above table can be prepared and attached with the form as per the requirement

5. Details of capital goods on which input tax credit has been availed during the preceding three years.

S.No.	Description of goods	Quantity	Purchase Value

Certification of Details

I/We_____hereby certify that all the above-mentioned stock details are true and correct to the best of my/our knowledge. Further certified that the particulars indicated above are the correct version of the documents, which are in my/our possession and can be produced before the Value Added Tax Department on demand.

Signature of the dealer

Name:

Address:

Date:

Place:

Department of Trade and Taxes Government of NCT of Delhi

Form CC 01

[See notification under section 16(12)]

CERTIFICATE BY THE CONTRACTOR

(for the tax period from.....to......)

I.....(Name of the person signing the declaration)...... (Proprietor/Partner/Director/Manager/Secretary/Karta/Trustee/Office) in charge of M/s..... who is a registered dealer holding TIN..... under the Delhi Value Added Tax Act, 2004, hereby certify that I have opted to pay tax under the composition scheme as notified under section 16(12), vide notification dated....., mentioned in the said notification at serial no....., w.e.f., and that I have awarded sub-contract work to M/s..... who is also a registered dealer holding TIN.....

The details of the sub-contract are as under:-

S1.	Particulars of	Date of	Value of	Total amount of	Balance	Last date for
No.	works contracts	allocation	sub-	payments made to sub-		
	awarded as	of sub-	contract	contractor during the	sub-contract	sub-contract,
	sub-contract	contract		period fromto		if any
(1)	(2)	(3)	(4)	(5)	(6)	(7)
					(4-5)	
1.						
2.						
3.						
4.						
	TOTAL					

*I further certify that I have deposited the due tax to the govt. treasury in respect of the amount mentioned in column 5 above.

*I further undertake I shall deposit the due tax to the govt. treasury in respect of the amount mentioned in column 5 above.

Name and signature of contractor / authorized signatory

I/We ______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom.

Place													
						-			_				
Date													
	Day	,	M	lont	h		Y	ear					

* Strike out whichever is not applicable